

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).25799/2026

[Arising out of impugned final judgment and order dated 15-04-2026 in WP(C) No.17582/2025 passed by the High Court of Delhi at New Delhi]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

RINKU DHUGGA

Respondent(s)

IA No. 218380/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 07-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANAFor Petitioner(s) :Ms. Aishwarya Bhati, A.S.G.
Ms. Gargie Boss, Adv.
Ms. Mitali Karwa, Adv.
Ms. Radhika Mishra, Adv.
Ms. Prerna Dhal, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Arvind Kumar Sharma-aor, Adv.
Dr. N. Visakamurthy, AORFor Respondent(s) :Mr. Nidesh Gupta, Sr. Adv.
Mr. Ankur Chhibber, Sr. Adv.
Mr. Nikunj Arora, Adv.
Mr. Ashish Pandey, AOR
Mr. Parth Johri, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 13.10.2026 (NMD).
2. Mr. Ashish Pandey, AOR, accepts notice on behalf of respondent.
3. Counter affidavit, if any, be filed within two weeks. Rejoinder, if any, be filed within one week thereafter.
4. In the meantime, the reinstatement of the respondent shall remain stayed.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS(PREETHI DILEEP KUMAR)
DY. REGISTRAR

